

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 312 of 2017

IN THE MATTER OF:

**Rajeev Anand
86, Movie Tower
Oshiwara, Lokhnadwala Complex, Andheri (West),
Mumbai 400058**

...Appellant

Vs

**1. Dushyant Chandulal Patel,
Office at 16, RoopKarnal,
S.V. Road, Kandivali(West)
Mumbai- 400067**

....Respondents

**2. Anil Chandulal Chanulal Patel,
Office at 16, RoopKarnal,
S.V. Road, Kandivali(West)
Mumbai- 400067**

**3. Aakash Lavlesh Leisure Pvt. Ltd.
Plot No. A-I, Gulmohar Road,
JVPD Scheme Juhu, Mumbai 400049**

**4. Shri Ram B. Jajodia,
Bungalow No. 5,
Megh Malhar Complex, Yashodham,
Film City Road, Mumbai 400065**

**5. Shri Bakir B. Javeri,
A-1, Zaverat Building, 3rd Floor,
N.S.Road, JVPD
Mumbai 400049**

**6. Shri Malik B. Javeri,
A-1, Zaverat Building, 3rd Floor,
N.S.Road, JVPD
Mumbai 400049**

**7. Shri Allauddin B. Zaveri,
H/1202, Green Park Society,
Link Road, Oshiwara, Andheri (West)
Mumbai 400057**

**8. Smt. Bharti A.Shah
406, Kamal Kunj,
7, Subhash Road,Vile Parle(East)
Mumbai 400057**

**9. Aaress Mercantile Pvt. Ltd.
Aakash Italian Marble House,
Western Express Highway,
Vile Parle (E), Mumbai 400099.**

**10. Aaress Real Estate Pvt. Ltd.
Aakash Italian Marble House,
Western Express Highway,
Vile Parle (E), Mumbai 400099.**

**11. Aakash Mining Pvt. Ltd.
Aakash Italian Marble House,
Western Express Highway,
Vile Parle (E), Mumbai 400099.**

**12. Ms. Charu Anand,
86, Movie Tower
Oshiwara, Lokhnadwala Complex,Andheri (West),
Mumbai 400058**

**13. Shri Vinay Bhasin,
33/31, Mary Niketan, Mount Mary Road,
Bandra (West), Mumbai 400050**

**14. Shri Lavlesh Bhasin,
33/31, Mary Niketan, Mount Mary Road,
Bandra (West), Mumbai 400050**

Present:

For Appellants: Ms. Purti Marwaha Gupta, Advocate.

For Respondents: Mr. Aaditya Pande, Advocate for Respondent no.1 & 2.

ORDER

16.05.2018: Counsel for appellant heard. Advocate Mr. Aaditya Pande for respondent nos. 1 and 2 heard. None present for other respondents. Perused earlier orders passed in this matter. Both the learned counsel say that the

parties have been making efforts at settling the matter between them but still there are some issues to be ironed out. The learned counsel for appellant submits that irrespective of those efforts, the learned counsel is under instructions from the appellant to withdraw this appeal with liberty given as on 21st September, 2017 to pursue remedies under Arbitration as available in Law.

The appeal is disposed as withdrawn with liberty to the appellant to pursue remedies as may be available under the Arbitration and Conciliation Act, 1996 as was directed on 21st September, 2017. No orders as to cost.

(Justice A.I.S. Cheema)
Member (Judicial)

(Balvinder Singh)
Member (Technical)

Sh/nn